

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(9)

Regn. No. OA 3296/1992

Date of decision: 10.09.1993

Shri Jagdish Prasad & Another

.... Petitioner

Versus

Union of India & Others

.... Respondents

For the Petitioners

.... Shri B. S. Maine,  
Counsel

For the Respondents

.... Shri B. K.  
Aggarwal, Counsel

COURT:

THE HON'BLE MR. JUSTICE S. K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. B. N. DHOUDIYAL, MEMBER (A)

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Justice  
S. K. Dhaon, Vice-Chairman)

The petitioners have come out with a case that they are working as Artisans from 1981. The order of reversion has been passed. Therefore, they have prayed that the order of reversion may be quashed.

2. A counter-affidavit has been filed by the respondents. In it, it is averred that no order of reversion has been passed so far, therefore, the question of quashing the order of reversion does not arise.

3. The learned counsel for the petitioner urges that the stand taken by the respondents is very clear. According to him, the petitioners are entitled to the benefit of the

84

judgment given by this Tribunal in OA No.89/1993. We have perused the judgment and it appears to us that the case of the petitioners is covered by the aforesaid judgment. We, therefore, direct the respondents to act strictly ~~with the case of the petitioners~~ in accordance with the directions given by us in OA 89/93.

4. With these directions, this application is disposed of finally but without any order as to costs.

*B.N. Dholiyal*  
(B.N. DHOUNDIYAL)  
MEMBER (A)  
10.09.1993

*S.K. Dhaon*  
(S.K. DHAON)  
VICE CHAIRMAN  
10.09.1993

RKS  
100993